

NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 A.M. ON 24-08-2018.

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER - TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : CP/30/2018
NAME OF THE PETITIONER(S) : N. PALANIAPPAN
NAME OF THE RESPONDENT(S) : GOLDEN HILLS ESTATES PVT LTD & 4 ORS
UNDER SECTION : 241/242

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

S. PALANIVELAYUTHAM
M. SAHUL HAMEED

Advocates for
Petitioners



ORDER

Counsel for Petitioner present. Counsel for Respondents except R3 present. No representation on behalf of R3. The counsel for Petitioner has filed proof of service by placing on record the track delivery report, which indicates that the notice has been delivered to R3. But, inspite of service of notice, there is no representation on behalf of R3. Service against R3 is held sufficient. R3 is proceeded ex-parte. Counsel for the rest of the Respondents is directed to file reply. Counsel for Respondent prayed two weeks' time for filing counter. At request, time is enlarged. **Put up on 07.09.2018.**

-sd/-

(S VIJAYARAGHAVAN)
Member (Technical)

-sd/-

(CH. MOHD. SHARIEF TARIQ)
Member (Judicial)